

**GOVERNMENT OF INDIA
RAILWAYS
LOK SABHA**

UNSTARRED QUESTION NO:4375
ANSWERED ON:22.12.2005
CONSTRUCTION OF ROBS IN HARYANA
Gill Shri Atma Singh

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the Government proposes to construct Railway Over Bridges (ROBs) on the national highways in Haryana;
- (b) if so, the details thereof; and
- (c) the time by which these are likely to be set up ?

Answer

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI R. VELU)

(a) to (c): A Statement is attached..

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF UNSTARRED QUESTION NO. 4375 BY SHRI ATMA SINGH GILL TO BE ANSWERED IN LOK SABHA ON 22 .12.2005 REGARDING CONSTRUCTION OF ROBs IN HARYANA

(a) to (c): Railway constructs the Road Over Bridge (ROB) in lieu of busy level crossing (LC) where traffic density is more than 1 lakh Train Vehicle Units (TVUs) otherwise on deposit terms. ROB/RUB on certain important National Highways are constructed by National Highways Authority of India (NHAI) under National Highway Development Programme (NHDP) Scheme. These ROB/RUBs are fully funded by NHAI. On other National Highways work is executed on cost sharing basis/deposit terms with respective State Govt. The proposal for construction of ROB on cost sharing basis are sponsored by the State Govt./ Road Authorities and are examined in respect of feasibility for construction of ROB at site, estimated cost of approach work submitted by State Govt., undertaking for closure of level crossing after commissioning of ROB/RUB, priority assigned by State Government in their Annual Plan etc. pre-requisites required under extant rules. After fulfilling the above criteria necessary action is taken by Railway for sanction of work in Railway's Works Programme. Railway takes up the Railway portion i.e. across the Railway tracks and approach is done by State Govt./Road Authorities. Railway make all possible efforts to complete its portion of work alongwith or before completion of approaches by State Govt. /Road Authorities.

There are two ROB works i.e. ROB in lieu of LC No.63/A & LC No.32/B on NH-10 sanctioned on cost sharing basis in the State of Haryana. In case of LC No. 63/A detailed estimate has been sanctioned and General Arrangement Drawing (GAD) modified by the State Govt. and same is under approval. In case of LC No.32/B State Govt. has not taken up their portion of work. GAD and estimate are awaited from the State Govt.